
(2020) 11 CAT CK 0068
In the Central Administrative Tribunal
Case No : Original Application No. 997 Of 2020

Pradeep Kumar Sirohi	Vs	APPELLANT
Union Of India & Others		RESPONDENT

Date of Decision : 18-11-2020

Acts Referred:

Citation : (2020) 11 CAT CK 0068

Hon'ble Judges : L. Narasimha Reddy, J;A.K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : Jasvinder Kaur, Dr. Shamsuddin Khan

Final Decision : Dismissed

Judgement

L. Narasimha Reddy, J

1. This OA is filed challenging the order dated 18.02.2020. The said order, is said to have been passed, in compliance with the order dated 28.08.2018

in OA No.555/2016. Various contentions are urged by both the parties.

2. We heard Ms. Jasvinder K aur, learned counsel for the applicant and Dr. Ch. Shamsuddin Khan, learned counsel for the respondents.

3. Today, it is brought to our notice that the respondents filed Writ Petition No.5421/2019 before the Honâ??ble High Court of Delhi challenging the

order in OA No.555/2016 as well as the order passed in M.A. No.878/2019 arising out of the said OA, and through order dated 20.05.2019, the

Honâ??ble High Court was pleased to stay the operation of both the orders, i.e., order dated 18.08.2018 in O.A. and 01.04.2019 in M.A.

No.878/2019.

4. In view of this development, we do not find it appropriate to entertain this OA. It is accordingly dismissed. However, it shall be open to the applicant

to pursue the remedies depending upon the outcome of Writ Petition No.5421/2019.

There shall be no order as to costs.